

GOVERNMENT OF INDIA  
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

**LOK SABHA**  
**UNSTARRED QUESTION NO.3108**  
TO BE ANSWERED ON 05.01.2018

**FEMALE GENITAL MUTILATION**

3108. DR. KAMBHAMPATI HARIBABU:  
ADV. JOICE GEORGE:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government has taken note that female genital mutilation is still being practised in some parts of the country;
- (b) if so, the details thereof indicating the number of such cases reported/ recorded during the last three years and the current year, State/UT-wise;
- (c) whether the Government has done any consultations with community members and NGOs on the issue and if so, the details thereof;
- (d) whether the Government proposes to bring any legislation to stop such practice/custom and if so, the details thereof; and
- (e) the other measures taken by the Government to curb or ban such practice/custom?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT  
(DR. VIRENDRA KUMAR)

- (a) & (b) : Few instances have been reported regarding custom of Female Genital Mutilation (FGM) in some communities.
- (c) to (e) : A meeting with NGO's was held in the Ministry of Women and Child Development on 12<sup>th</sup> May, 2017 to discuss the issue of Female Genital Mutilation/Cutting. Necessary safeguards are already available under the Protection of Children from Sexual Offences Act, 2012, Indian Penal Code, 1860 and Criminal Procedure Code, 1973, which can be invoked for prosecution of people indulging in the practice of FGM.

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